Maximus ARC Ltd
Andhra Pradhesh State Finance Corporation
TOTAL Hing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (East)vency Resolution Process for Corporate Persons) Regulations, 2016. 25,08,2020 List of secured financial creditors (other than financial creditors belonging to any class of creditors) Name of the Corporate Debtor: KRISHNA INDUSTRIAL CORPORATION LIMITED (IN EQUIDATION) 31,07,87,169 4,52,15,993 35,60,03,162 Date of commencement of Liquidation: 27th July 2020 Date of commencement of CRP: 18th December 2019 Summery as on 02nd June 2023 NCLT Order deted 27th July 2023 CIN: U45309TN1956PLC001112 LIST OF CREDITORS 31,07,87,169 Financial Debt 4,47,38,745 Financial Debt 35,55,25,914 Covered by Security interest 31,07,87,169 4,47,38,745 35,55,25,914 Whether Relead Party ? 8 4,77,248 4,77,248 Note 1

Name of the Corporate Debter: REISHIA REDUSTRIAL CORPORATION LIANTED (IN LIQUIDATION)
CIN: LIASSISTRIASSECTION1122
LIAIS of Communications of CIRP: 16th December 2019

Security Interest Notes - Details captured as per the claim forms submitted by the respective claimans.

Maximus ARC Limited

First charge on Hypothecation of Stocks of Raw Materials, Semi-Finished goods, Stores and Spares, Finished Goods, Subsidy receivables and Book debts a. Primary Security

Second Charge on Factory land admeasuring 44.55 Acres along with all other fixed assets therein situated at Nidadavole, West Godavari District, Andhra Pradesh and Building constructed/ to be constructed thereon and hypothecation of Plant and Machinery, etc belonging to M/s. Krishna Industrial Corporation Limited. (Note: First Charge is held by Andhra Pradesh State Financial Corporation)

antors: (Details captured from Assignment Agreemet dated 18th August 2017)

imt Rajeswari Ramakrishnan

Dr SRK Prasad

telinquishment of Security Interest: Yes

Andha Pradest State Hannels Capporation
Andha Pradest State Hannels Corporation
Andha

rantors: (Details captured from Sanction Letter of Rs. 235 lakh dated 30th Mar. 2012)

e following directors of the Company shall guarantee the repayment of the loan in their individual capacity:

. Smt Rajeswari Ramakrishnan

the following shareholders are having more than 10% individual shareholding in the company shall also guarantee the repayment of medium term loan in their individual capacity. . Smt S Nalini W/o Dr SRK Prasad

2 of Haly Rangeswamy 5/0 Dr SRK Prassd.
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2 of Haly Rangeswamy 5/0 Dr SRK Prassd.
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7 of Rangeswamy 5/0 Dr SRK Prassd.
8 of Rangeswamy 5/0 Dr SRK Prassd.
9 of Rangeswam 5/0

For KRISHNA INDUSTRIAL GORPORATION LIMITED

Liquidator Regn. No. IBBI/IPA-002/IP-N00098/2017-2018/10241 S. Rajendran